

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A. NO. 36 OF 2023 (SZ)**

**BETWEEN:**

**J. JAGAN KUMAR**

**... APPLICANT**

**AND:**

**THE DEPUTY COMMISSIONER,  
BENGALURU AND OTHERS**

**... RESPONDENTS**

**MEMO FOR PRODUCTION OF COMPLAINT COPY LODGED  
AGAINST THE RESPONDENT NO.7**

The Applicant submits that the Respondent No.7 in the above matter has threatening, intimidating and pressurising the Applicant to withdraw the present matter before this Hon'ble Tribunal.

That, the Applicant had lodged a Complaint through email to Kadugodi Police Station and since the Police had not taken any action, the Applicant had submitted a requisition letter seeking for a direction to the Commissioner of Police. The copies of the Complaint dated 02.09.2024 and the requisition letter dated 26.12.2024 are produced herewith along with this Memo for the kind perusal of this Hon'ble Tribunal.

WHEREFORE, this Hon'ble Tribunal be pleased take the same on record and also this Hon'ble Tribunal be pleased to direct the Respondent No.7 not interfere with the personal liberty of the Applicant, in the interest of justice

**BENGALURU  
DATE: 02.01.2025**



**ADVOCATE FOR APPLICANT**

Date:26.12.2024

To  
The Commissioner of Police  
Bengaluru City  
Infantry Road  
Bengaluru - 560001

The Deputy Commissioner of Police  
Whitefield Division  
Whitefield  
Bengaluru- 560066

From,  
Jagan Kumar. J (Ph- 8951514131)  
No.207, S.S Snow Drop  
Belathur-Medahalli Main Road  
Near National Public School  
Kumbena Agrahara, Kadugodi Post  
Bengaluru-560067



**Subject:** Request for Direction to Kadugodi Police to Register Complaint

Sir,

I am writing to bring to your immediate attention a serious matter regarding a complaint that was submitted to the Kadugodi Police Station on 02.09.2024. The complaint was lodged against two individuals, Sri. Somsingh and Sri. Ramanjaneya, for threatening and intimidating me in connection with the ongoing case in the National Green Tribunal (NGT), South Zone, Case No. O.A 36/2023.

Despite my repeated follow-up requests, no action has been taken by the Kadugodi Police Station to register an FIR or initiate an investigation. This inaction is deeply concerning and has left me feeling vulnerable to further threats and intimidation from the accused parties.

In light of this, I humbly request that you kindly direct the Kadugodi Police Inspector to take the necessary action and promptly register my complaint as per the law. I trust that your intervention will ensure that justice is served, and the safety and security of citizens are upheld.

Thank you  
Yours faithfully

(JAGAN KUMAR J)

**Enclosed:** Copy of complaint dated 02.09.2024



Jagan Kumar J <jagankumar2025@gmail.com>

**Complaint against Threats and Intimidation Related to Ongoing NGT (SZ) Case O.A 36/2023 - Jagan Kumar.J, Bengaluru Vs. The Deputy Commissioner, Bengaluru and others.**

Jagan Kumar J <jagankumar2025@gmail.com>  
To: <pikadugodibcp@ksp.gov.in>

Mon, 2 Sep at 5:09 PM

Sir,

I am writing to formally lodge a complaint regarding an incident that occurred on August 26, 2024, at approximately 2:45 PM, involving the owner of Pragathi Orchids International School, Near Whitefield Railway Station, Kadugodi, Sri. Som Singh and the land owner/Respondent No.7 Sri. Ramanjaneya.

On the aforementioned date, through my friend Sri. Paramesh, I was invited to meet with the owner of Pragathi Orchids International School at his educational institution. During the meeting, he enquired about my ongoing case with the National Green Tribunal (NGT- SZ) concerning encroachment of a water body and buffer zone (Case No. OA 36/2023). The owner of the school, who identified himself as Sri. Som Singh, began to pressure me to withdraw the case, explaining that the land owner is a close friend of his. Despite his requests, I politely declined.

Subsequently, the land owner/Respondent No.7 Sri. Ramanjaneya, arrived and joined the discussion. He also exerted pressure on me to withdraw the case, providing vague justifications including his reputed status in the locality, alleged investments by a current MLA, and the claim that no encroachment had occurred. I was also confronted with allegations that I had filed the case for monetary extortion purposes, a statement I had never encountered before and which I found deeply troubling.

During this interaction, both individuals attempted to intimidate me, suggesting that I should abandon my legal pursuits. They implied potential repercussions for not acquiescing to their demands. I found their behavior to be threatening and aimed at coercing me into abandoning my legitimate legal action.

I have recorded all conversations that took place during this meeting. These recordings document the pressure and intimidation tactics used against me.

I can provide copies of the relevant statements and any additional evidence required.

Due to the fear and confusion I experienced during and after the incident, coupled with my work commitments and extensive travel, I was unable to submit this complaint immediately.

Given the circumstances, I respectfully request you take the following actions:

Investigate the threats and intimidation I faced, which appear to be aimed at coercing me into withdrawing a legitimate legal case.

Examine the potential for false evidence being fabricated or threats being used to dissuade me from

pursuing my case.

Take appropriate legal action against the individuals involved for criminal intimidation, threats, and any other relevant offenses.

I am willing to cooperate fully and provide any further information or evidence needed to support the investigation. I trust that the matter will be handled with the seriousness it warrants.

Thank you for your attention to this matter. I look forward to your prompt action.

Thank you

Jagan Kumar J

Ph- 8951514131

COMPLAINT (2).pdf